

15

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD
AT HYDERABAD.

O.A.NO. 323 of 1994

Between

Dated: 18.3.1994

K. Tanesha

And

Applicant

1. The Sub-Divisional Officer, Telecom, Nandyal.
2. The Telecom Distt. Manager, Kurnool.
3. The Chief General Manager, Telecom, A.P. (repty UOI), Hyd.

And

Respondents

Counsel for the Respondents : Sri. C. Suryanarayana

CORAM:

Hon'ble Mr. Justice V. Neeladri Reddy, Vice Chairman
Hon'ble Mr. A. S. Werthi, Administrative Member

The Hon'ble Tribunal made the following order:-
Admit.

In the circumstances referred to, it is just and proper to pass the following interim order:-

The respondents should continue to engage the applicant so long as there is work, until further orders.

Pass it on 15.4.1994

Aravind 18.3.94
Deputy Registrar (Judl.)

Copy to:-

1. The Sub Divisional Officer, Telecom, Nandyal-501.
2. The Telecom District Manager, Kurnool-050.
3. The Chief General Manager, Telecom, A.P. (repty. UOI), Hyderabad-001.
4. One copy to Sri. C. Suryanarayana, advocate, CAT, Hyd.
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One spare copy.

Rem/-

18.3.94

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123/ O.A. 323/94
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER (A)

Dated: 12/3/1994

ORDER/JUDGMENT.

M.A./R.A./C.A.No.

in
O.A.No. 323/94

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

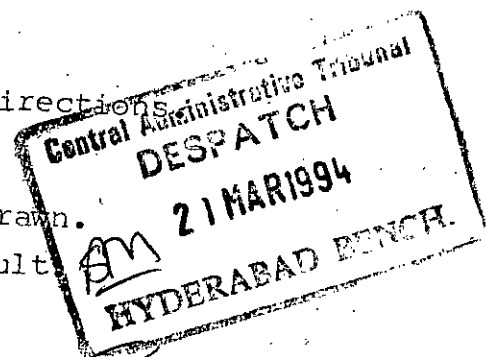
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.



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